

**Central Administrative Tribunal
Madras Bench**

OA 310/01583/2019

Dated Wednesday the 11th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R. Kanagaraj,
S/o. K. Rajendran,
1/30- East Street,
D-Kansapuram,
Kakivadanpatti & Post.
Sivakasi West,
Viruthunagar District – 626 124.

...Applicant

(By Advocate M/s T.K.Saravanan)

Vs

1. The Union of India rep by the
Chief Post Master General,
Tamil Nadu Circle,
Anna Salai, Chennai – 600002.

2. The Senior Superintendent of Post Offices,
Viruthunagar Division,
Viruthunagar – 626 001.

3. The Assistant Superintendent of Post Offices,
Sivakasi Sub-Division,
Sivakasi – 626 123.

...Respondents

(By Advocate Mr. Su. Srinivasan)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondents to regularize the services of the applicant and absorb him in any regular GDS post or in any other eligible vacant post and to pass any other orders or directions as deemed fit and proper in the circumstances of this case and thus render justice”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was selected and appointed as leave substitute to GDS post in Kakkivadanpatti Branch Office on 03.05.2008 and he continues in service till now. The applicant seeks for absorbing him permanently in any GDS post. The applicant had given a representation to the respondents produced as Annexure A4 dt. 30.09.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider**

Annexure A4 representation dated 30.09.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

11.12.2019

(P. Madhavan)
Member (J)